

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 993/2014

(Arising out of impugned final judgment and order dated 18/04/2013 in CRLA No. 2838/1982 passed by the High Court of Judicature at Allahabad)

STATE OF U.P

Petitioner(s)

VERSUS

LATOORI & ANR

Respondent(s)

(Office report on default)

Date : 12/07/2016 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE N.V. RAMANA
[IN CHAMBERS]

For Petitioner(s) Dr. I.P. Singh,Adv.
Mr. Utkarsh Sharma,Adv.
Mr. C. D. Singh,Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

In view of the death of respondent no.2, the special leave petition against respondent no.2 stands dismissed as abated.

(SAPNA BISHT)
SR.P.A.

(S.S.R. KRISHNA)
ASSISTANT REGISTRAR